

Government of India  
Ministry of Finance (Department of Revenue)

New Delhi, the 6th July, 1984.

9th August, 1984

NOTIFICATION

INCOME TAX

No. 5937 (F.No.203/6/84-ITA.II): In continuation of this Office Notification No.4785 (F.No.203/19/80-ITA.II) dated 7.7.1982, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of Section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category, "Institution" subject to the following conditions:-

- i) That the VMA Oilseeds Research and Development Institute, Bombay, will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Institution will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institution will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

VMA Oilseeds Research and Development  
Institute, Bombay.

This notification is effective for a period  
from 1.12.1983 to 31.12.1984.

*Grish Dave*

(Grish Dave)

Under Secretary to the Govt. of India.